श्रावस्ती: भिनगा में चलाया गया जागरुकता अभियान

https://www.livehindustan.com/uttar-pradesh/shravasti/story-shravasti-awareness-campaign-launched-in-bhinga-5194916.html

ऑक्सफैम इंडिया की ओर से मरीजों के अधिकार को लेकर रोगी अधिकार अभियान चलाया जा रहा है। भिनगा में चलाए गए अभियान के दौरान गुलिस्ता सामुदायिक विकास समिति की अध्यक्ष गुलशन जहां ने बताया कि निजी अस्पतालों की ओर से अत्यधिक मुनाफाखोरी, नैतिक उल्लंघनों और मरीजों के शोषण के मामले भारत में लगातार बढ़ रहे हैं, जिसे रोकने के लिए 13 अधिकारों वाले पेशेन्ट चार्टर को राष्ट्रीय मानवाधिकार आयोग द्वारा स्वास्थ्य और परिवार कल्याण मंत्रालय के सहयोग से तैयार किया गया। इसे लागू करने के लिए दो जून 2019 को ही सभी राज्य सरकारों को पत्र भी लिखा गया। लेकिन प्रदेश में इसे आज तक लागू नहीं किया गया। इस मौके पर तौशीबा परवीन, सूर्य प्रकाश आदि मौजूद रहे।

Shadnagar 'encounter': Delay a blessing to many

https://www.newindianexpress.com/cities/hyderabad/2021/nov/28/shadnagar-encounter-delay-a-blessing-to-many-2389092.html

The delay in the proceedings of the judicial commission was a blessing to several individuals connected to the crime and the alleged encounter as, on several occasions during their depositions before the commission, they said that they can not remember or recollect the events that occurred during the alleged encounter, as a long time had passed since the incident.

The commission was constituted by the Apex Court in December 2019 and was supposed to submit its report within six months. But due to the pandemic, the proceedings were delayed and started only in August. Responding to the individuals' claims of forgetting details, the commission wryly noted, "These brilliant officers are able to remember many minute aspects about the incident, but have strangely forgotten some important aspects."

During the course of the proceedings, the police alleged that they were threatened by the NHRC members while their statements were being recorded, but none of them complained against them. The police personnel also disowned their statements recorded by the IO in the 'encounter' case, stating that they were not written in their presence. In addition to this, they also disowned their own affidavits recorded by their counsels in their presence, saying the advocates had not drafted the affidavits properly.

Moreover, the IOs in both cases and even the NHRC officials blamed 'media and crowd' for not being able to carry out various procedures. Several 'interesting facts,' which never appeared in their statements before the NHRC, IOs and in their affidavits, came up during their deposition. Many questions pertaining to the arrests remained unanswered.

The commission also expressed shock at the manner in which the accused were granted police custody without the magistrate seeing them and expressed anger at police officials for not being able to understand English. "Officers who are of graduate and above qualification, working in the department for a long time, claiming that they do not understand English, is unthinkable," the commission had observed.

Former government officers criticise statements against civil society by Modi, other top officials

https://scroll.in/latest/1011614/former-government-officers-criticise-statements-against-civil-society-by-modi-other-top-officials

A group of 102 former civil servants on Sunday wrote an open letter to Indian citizens, criticising recent statements made by Prime Minister Narendra Modi and other high-ranking officials about the country's civil society.

"These portents indicate a deliberate strategy to deny civil society the space and wherewithal for its operation," the letter said.

The signatories, under the Constitutional Conduct Group, include former civil servants Anita Agnihotri, Gurjit Singh Cheema, AS Dulat, KP Fabian, Wajahat Habibullah, Harsh Mander and Mira Pande.

As an instance of the comments against the civil society, the signatories pointed out that Modi had referred to those protesting against the farm laws as "andolaneevis" (those who live off agitations). Speaking in the Rajya Sabha in February, the prime minister had said that "andolaneevis" were like parasites.

"Electoral compulsions might have led the prime minister to announce the decision to repeal the hated [farm] laws, but the damage done to the nation's polity and social fabric will be hard to repair," the signatories to the letter stated.

The former civil servants also noted that recent statements made by National Human Rights Commission Chairperson Arun Mishra and Chief of Defence Staff General Bipin Rawat had "heightened their anxiety with regard to the articulation of the state-civil society interface".

Speaking at a Foundation Day event of the National Human Rights Commission last month, Mishra had said that it had become a norm to "accuse India of human rights violation at the behest of international forces."

Meanwhile, in an interview earlier this month, Rawat had claimed that people of Jammu and Kashmir were now willing to "lynch terrorists". Rawat said that the development was a "positive sign".

The signatories to the letter asserted that these comments were in consonance with the "New Doval Doctrine" – a reference to another recent statement made by National Security Advisor Ajit Doval.

Addressing a passing out event of police recruits on November 12, Doval had said that civil society was the new frontier of war which can be manipulated to hurt a country's interests.

“The new frontiers of war, what you call the fourth-generation warfare, is the civil society,” Doval had said.

ADVERTISEMENT

In their open letter, the civil servants observed that the term “fourth-generation warfare” was used in context of a conflict between the country and non-state actors, such as terror groups and insurgents.

“Civil society now finds itself placed in this company,” the letter said. “Earlier, the term ‘Urban Naxal’ was being used to denigrate individual human rights activists. Clearly, under the New Doval Doctrine, people like Father Stan Swamy would become the arch enemy of the Indian state and the prime concern and target of its security forces.”

Tribal rights activist Swamy was one of the accused in the Bhima Koregaon case. The 84-year-old, who suffered from Parkinson’s disease and contracted the coronavirus infection in prison, was arrested under the Unlawful Activities Prevention Act on October 8 last year. He died on July 5 after being denied bail repeatedly as an undertrial at the Taloja Jail in Mumbai.

“The NSA’s [national security advisor] clarion call for an onslaught on a demonised civil society is of a piece with the narrative of hate targeting defenders of Constitutional values and human rights that is regularly purveyed by the high and mighty in the establishment,” the letter stated.

Allahabad HC summons DGP, SSP in wrongful confinement case

https://news.webindia123.com/news/Articles/India/20211128/3863670.html

Taking a serious note of repeated wrongful implication of a man in criminal cases, the Allahabad High Court has asked the Director General of Police (DGP) and Senior Superintendent of Police (SSP), Muzaffarnagar, to appear in person on December 13 in the matter.

The court passed this after the bail plea of a man, who was accused in 49 narcotic drugs cases in the last 23 years but was either acquitted or his name was expunged from the case later on.

Hearing a bail application filed by one Gaurav a.k.a. Gaura of Muzaffarnagar, Justice Vivek Kumar Singh observed, "This court fails to understand the working of the police of the concerned police station that how the cases said to have been wrongly imposed on a person that too, not once, it happens repeatedly in the present case. This is not expected from the Uttar Pradesh Police. Such callous action cannot be imagined from the officers of the disciplined force."

Expressing concern on the working of the police, the court observed, "For a citizen the term 'police' is a sense of protection, relief, peace and tranquillity and under its auspices, he walks and sleeps fearlessly. However, if his protection shield finds pores, the belief is devastated. Police is one of the wings of disciplined forces which have been set up for the safety and security of the public at large."

Elaborating on the human rights aspect involved in the matters of wrongful implications, the court said, "The life of every person has similar values. The day passed never gets back and if it is darkened it becomes hard to live life with the basket of allegations. Belief is that deliberate mistake should be repented, however, if the days of life are spotted with stigma of criminal activities and those allegations ultimately are found to be unproved, the question arises whether it can be compensated or the sphere of his life can be rewilded. Though there is no mechanism to forecast involvement or implication, however, finding it proved that someone's life has been spoiled because of ill-intention, it needs to be dealt with strictly."

According to the applicant, the police of the Khatauli police station of Muzaffarnagar has been registering false and frivolous cases against the applicant and a complaint was made by the applicant to Human Rights Commission (NHRC), New Delhi, whereupon an order was passed on June 5, 2007, directing the additional director general (ADG) of Police, Allahabad to compensate the applicant and compensation to the tune of Rs 10,000 was also awarded to the applicant and his brother Omi.

The court in its order dated November 9, after going through the details of previous cases, related to narcotics drugs, registered against the applicant, observed, "Perusal of the aforesaid history chart shows that there is history of 49 cases to the credit of the

applicant pertains to one and same police station -- Police Station Khatauli, district Muzaffarnagar -- wherein out of 45 cases shown above, the applicant has been acquitted in 11 cases and in nine cases notices were withdrawn. Besides, in two cases the name of the applicant has wrongly been mentioned. In addition to it, in one case under National Security Act (NSA), the proceedings were quashed and in twenty-one cases, the applicant has been enlarged on bail and in one case anticipatory bail has been granted.

यूपी : गलत तरीके से एक शख्स को बार-बार आरोपी बनाने पर कोर्ट ने डीजीपी, एसएसपी को किया तलब
https://www.newsnationtv.com/india/news/allahabad-hc-ummon-dgp-ssp-in-wrongful-confinement-cae-229387.html
इलाहाबाद हाईकोर्ट ने आपराधिक मामलों में एक व्यक्ति को बार-बार गलत तरीके से फंसाए जाने पर गंभीरता से संज्ञान लेते हुए मुजफ्फरनगर पुलिस महानिदेशक (डीजीपी) और वरिष्ठ पुलिस अधीक्षक (एसएसपी) को इस मामले में 13 दिसंबर को व्यक्तिगत रूप से पेश होने को कहा है।
अदालत ने एक व्यक्ति की जमानत याचिका के बाद यह आदेश पारित किया, जो पिछले 23 सालों में 49 नशीले पदार्थों के मामलों में आरोपी था, लेकिन या तो बरी कर दिया गया था या उसका नाम बाद में मामले से हटा दिया गया था।

मुजफ्फरनगर के गौरव उर्फ गौरा की जमानत अर्जी पर सुनवाई करते हुए न्यायमूर्ति विवेक कुमार सिंह ने कहा, यह अदालत संबंधित पुलिस थाने की पुलिस की कार्यप्रणाली को समझने में विफल है कि किस तरह मामले को गलत तरीके से एक व्यक्ति पर थोपा गया, वह भी एक बार नहीं, वर्तमान मामले में ऐसा बार-बार हुआ। उत्तर प्रदेश पुलिस से इसकी उम्मीद नहीं है। अनुशासित बल के अधिकारियों से इस तरह की कठोर कार्रवाई की कल्पना नहीं की जा सकती है।

पुलिस के कामकाज पर चिंता व्यक्त करते हुए अदालत ने कहा, एक नागरिक के लिए पुलिस शब्द सुरक्षा, राहत, शांति की भावना है और उनके कारण ही वह निडर होकर चलता और सोता है। हालांकि अगर उनकी सुरक्षा करने वाली पुलिस ही उनके साथ ऐसा व्यवहार करने लग जाए तो लोगों का विश्वास खत्म हो जाता है। पुलिस अनुशासित बलों में से एक है जिसे बड़े पैमाने पर जनता की सुरक्षा के लिए स्थापित किया गया है।

गलत निहितार्थ के मामलों में शामिल मानवाधिकार पहलू पर विस्तार से, अदालत ने कहा, हर व्यक्ति के जीवन के समान मूल्य हैं। बीता हुआ दिन कभी वापस नहीं आता है और अगर इसमें अंधेरा कर दिया जाए तो आरोपों के साथ जीवन जीना मुश्किल हो जाता है। विश्वास यह है कि जानबूझकर की गई गलती का पश्चाताप किया जाना चाहिए, हालांकि, अगर जीवन को आपराधिक गतिविधियों के कलंक के साथ देखा जाता है और वे आरोप अंततः अप्रमाणित पाए जाते हैं, तो सवाल यह उठता है कि क्या इसकी भरपाई की जा सकती है। हालांकि, यह साबित करने के लिए कि किसी का जीवन बेकार इरादे से खराब हो गया है, इससे सख्ती से निपटने की जरूरत है।

आवेदक के अनुसार मुजफ्फरनगर के खतौली पुलिस थाने की पुलिस द्वारा आवेदक के खिलाफ झूठे मामले दर्ज किये गये हैं और आवेदक द्वारा मानवाधिकार आयोग (एनएचआरसी), नई दिल्ली में शिकायत की गयी थी, जिस पर जून को एक आदेश पारित किया गया था। 5, जून 2007 को अतिरिक्त पुलिस महानिदेशक (एडीजी) इलाहाबाद को आवेदक को मुआवजा देने का निर्देश दिया और आवेदक और उसके भाई ओमी को 10,000 रुपये का मुआवजा भी दिया गया।

अदालत ने 9 नवंबर को अपने आदेश में आवेदक के खिलाफ दर्ज नशीले पदार्थों से संबंधित पिछले मामलों के विवरण के माध्यम से देखा, उपरोक्त इतिहास चार्ट के अवलोकन से पता चलता है कि क्रेडिट के लिए 49 मामलों का इतिहास रहा है। आवेदक एक ही थाना-पुलिस थाना खतौली, जिला

मुजफ्फरनगर से संबंधित है, जिसमें ऊपर दिखाए गए 45 मामलों में से, आवेदक को 11 मामलों में बरी कर दिया गया है और 9 मामलों में नोटिस वापस ले लिया गया है। इसके अलावा, दो मामलों में आवेदक का नाम गलत तरीके से उल्लेख किया गया है। इसके अलावा, राष्ट्रीय सुरक्षा अधिनियम (एमएसए) के तहत एक मामले में कार्यवाही रद्द कर दी गई और 21 मामलों में आवेदक की जमानत को आगे बढ़ा दिया गया और एक मामले में अग्रिम जमानत दी गई है।

इलाहाबाद हाई कोर्ट कटौली थाना पुलिस के रवैए से नाराज, डीजीपी और एसएसपी मुजफ्फरनगर को किया तलब

https://www.jagran.com/uttar-pradesh/allahabad-city-allahabad-high-court-angry-with-attitude-of-katauli-police-and-summond-to-dgp-and-ssp-muzaffarnagar-22246757.html

इलाहाबाद हाई कोर्ट ने गंदी मानसिकता से याची के जीवन बर्बाद करने की कार्रवाई करने वाली कटौली थाना पुलिस के खिलाफ सख्त कदम उठाने के लिए प्रदेश के पुलिस महानिदेशक एवं वरिष्ठ पुलिस अधीक्षक मुजफ्फरनगर को 13 दिसंबर को हाजिर होने का निर्देश दिया है। कोर्ट ने कहा कि यह केवल जमानत का मसला नहीं है, बल्कि अनुशासित पुलिस की कार्यप्रणाली को लेकर उठे सवालों के जवाब का है। कोर्ट ने कहा कि हर आदमी के जीवन की कीमत समान है। बीते दिन लौट कर नहीं आते, जीवन पर लगे दाग मुआवजे से धुल नहीं सकते।

कोर्ट ने कहा पिछले 23 सालों में पुलिस ने याची पर 49 आपराधिक केस दर्ज किए। अधिसंख्य में वह बरी हो गया, कुछ में पुलिस ने गलती से शामिल होना मानते हुए वापस ले लिया। मानवाधिकार आयोग ने भी पुलिस पर याची के पक्ष में दस हजार रुपये का हर्जाना भी लगाया। केस में फंसाने का सिलसिला थमने का नाम नहीं ले रहा, इसलिए दोनों शीर्ष अधिकारी अदालत में हाजिर हों। यह आदेश न्यायमूर्ति विवेक कुमार सिंह ने गौरव उर्फ गौरा की नारकोटिक्स ड्रग्स एक्ट के तहत दर्ज मामले में दाखिल जमानत अर्जी पर दिया है।

कोर्ट के निर्देश पर याची का आपराधिक केस चार्ट पेश किया गया, जिससे एक ही थाने कटौली में 49 केस दर्ज होने का राजफाश हुआ है। याची 45 मामलो में से 11 में बरी हो चुका है। नौ केस पुलिस ने वापस लिए हैं। दो में गलती से शामिल किया गया है। एक केस में एनएसए लगाया है, जो रद हो चुका है। 21 केस में जमानत पर हैं, एक में अग्रिम जमानत मिली है। याची और उसकी पत्नी ने राष्ट्रीय मानवाधिकार आयोग को फर्जी केस में फंसाने की शिकायत की, जिसकी जांच के बाद पुलिस पर हर्जाना लगाया गया।

कोर्ट ने कहा कि पुलिस का रवैया समझ से परे है। बार-बार केस दर्ज कर रही है। अनुशासित पुलिस बल से ऐसी उम्मीद नहीं की जा सकती। कोर्ट ने कहा कि पुलिस सुरक्षा, शांति और समाज में सौहार्द कायम रखने के लिए है। कहा आरोपों की टोकरी जीवन में अंधकार ही लाती है। जीवन बर्बाद होता है, जिसपर रोक लगनी चाहिए। सुनवाई 13 दिसंबर को होगी।